

ITEM NO.9

COURT NO.11

SECTION

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32303/2017

(Arising out of impugned final judgment and order dated 10-04-2017  
in ITA No. 227/2017 passed by the High Court Of Delhi At New Delhi)

PR. COMMISSIONER OF INCOME TAX

Petitioner(s)

VERSUS

GE MONEY FINANCIAL SERVICES PVT. LTD. (NOW KNOWN AS CLIX CAPITAL  
SERVICES PVT LTD) Respondent(s)

( IA No.108968/2017-CONDONATION OF DELAY IN FILING and IA  
No.108975/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. G.K.Kumar, Sr. Adv.  
Ms. N.Annapoorani, Adv.  
Mr. S.A.Haseeb, Adv.  
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Leave granted.

Tag with Civil Appeal No. 5802 of 2012.

(SHASHI SAREEN)  
AR CUM PS

(SAROJ KUMARI GAUR)  
BRANCH OFFICER